

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH AT PUNE  
ORIGINAL APPLICATION NO. 60 OF 2019 (WZ)**

SHRI GANESH DADARAO ANASANE .....

APPLICANT

VERSUS

AMRAVATI MUNICIPAL CORPORATION AND ORS .....

RESPONDENTS

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3 TO THE  
ADDITIONAL AFFIDAVIT FILED BY RESPONDENT NO.1 DATED  
05/12/2022**

I, Rajendra Asaram Rajput, Age – about 53 years, Occupation- Service, working as the Regional Officer – Maharashtra Pollution Control Board at Amravati, having office at Sahakar Surabhi Building, Bapatwadi, Near Vivekanand Colony, Amravati 444601, do hereby state on solemn affirmation as under-



1. That I am the Regional Officer of Respondent No. 3 i.e. Maharashtra Pollution Control Board and as such, well versed with the facts and the circumstances arising in the present O.A No.60 of 2019 (WZ) and therefore competent to swear the present affidavit on behalf of Respondent No. 3 before this Hon'ble Tribunal.

2. I say and submit that on behalf of the Respondent No. 3 is filing this affidavit in response to the additional affidavit filed by the Respondent No. 1 i.e. Amravati Municipal Corporation. I say and submit that pursuant to

1

  
**SWAPNIL S. JAJU**  
NOTARY ADVOCATE  
Amravati (M.S.) India  
Reg.No. 15679

the order of this Hon'ble tribunal dated 07/09/2022, the Respondent Board has extended personal hearing to Respondent No. 1 Amravati Municipal Corporation on 12/09/2022 and thereafter filed its Reply Affidavit on 13/09/2022 placing the final environmental compensation on record.

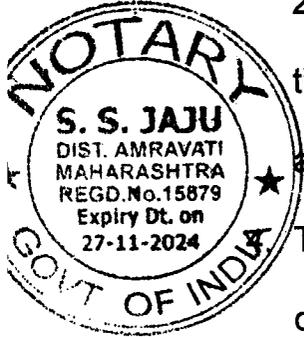
3. That with regard to the amount of compensation calculated by the Respondent No. 3 vide its Affidavit dated 13/9/2022 the Respondent No. 1 states that since the Respondent No. 1 is complied with the aspect of processing of the day-to-day generation of the solid waste since January, 2022. The compensation has to be levied only upto 31/12/2021 and not till 31/8/2022 as per the calculation of Respondent No. 3 mentioned in its affidavit dated 13/9/2022.

The Rule 22 of the Municipal Solid Waste Rules , 2016 requires compliance of several steps as mentioned therein from serial No. 1 to 11

and in view of the fact that most of the statutory timelines have expired and the directions of the Hon'ble Apex Court and this Hon'ble Tribunal remaining unexecuted, compensation scale is laid down for continued failure after 31/03/2020 and as per paragraph 37(a) & (b) of the order dated 24/1/2020 of Hon'ble NGT in the matter of OA No. 606/2018.

5. That Rule 22 refers to the time frame for implementation of these rules which shall be created by the local bodies on their own directly or engaging agencies within the time frame specified therein. It is important to note that under rule 22, there are different activities mentioned with different time limits from the date of Notification of the Rules which the

  
**SWAPNIL S. JAJU**  
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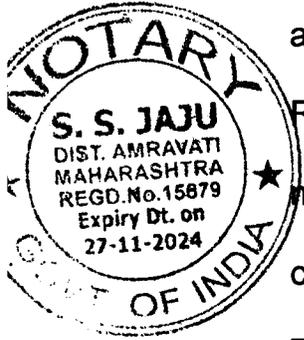


**NOTARY**

local bodies have to implement. That the SI NO. 9 of the said Rule 22 refers to setting up Common or Stand Alone Sanitary Landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual waste from the processing facilities as well as untreatable inert waste as permitted under the Rules and the time mentioned is of 3 years from the notification of the MSW Rules, 2016 . The Respondent No. 1 is having around 8.25 lac population as per current census. Therefore, the Respondent No 1 is duty bound to provide a Sanitary Landfill Site within 3 years from MSW Rules, 2016. That the Respondent No. 1 has failed to provide the same . Hereto annexed and marked **Annexure "A"** is the latest visit report dated 02/12/2022 which clearly mentions the absence of the provision of sanitary landfill site.

6. That the Board has granted the Authorization to the Municipal Commissioner, Amravati Municipal Corporation to three different sites which are valid till 31/01/2024. Hereto annexed and marked **Annexure "B"** are the three Authorizations . Therefore, the EC amount calculated for 29 months is correct i.e with effect from 1/4/2020 to 31/8/2022.

7. I say and submit that Respondent No .1 has requested to exempt 6 months period due to COVID restrictions from 01/04/2020 to 29/06/2020 and from 23/03/2021 to 30/06/2021. However, the Respondent Board is not the Competent Authority to exempt and consider the period of Covid -19 for Environmental Compensation which was made clear in earlier Affidavit dated 13/9/2022. The Board has not considered giving



**NOTARY**

exemption on this ground to other non-complied councils and corporations.

8. I say and submit that the Respondent Board stands by its calculation of Environmental Compensation of Rs. 145 lacs and Rs. 85 lacs towards non-compliance of Solid Waste Management Rules 2016 and Legacy Waste Management respectively i.e total Environmental Compensation of Rs. 230 lacs till August 2022. That out of 230 lacs, the Respondent No. 1 has deposited Rs. 50 lacs on account of Environmental compensation for non-compliance of the Solid Waste Rules, 2016 and towards non remediation of legacy waste on 21/09/2020. That the Respondent No.1 has also deposited Rs.1 crore as Interim Environmental Compensation with CPCB on 30/12/2019.



Solemnly affirmed at Amravati on 25.11.2023.....

**NOTARY**

For and on behalf of  
Maharashtra Pollution Control Board

Rajendra A. Rajput

Regional Officer Amravati

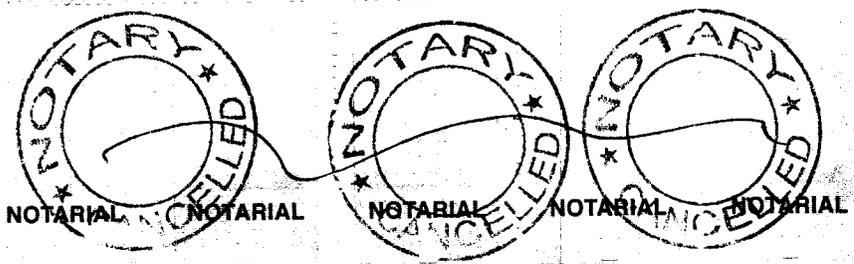
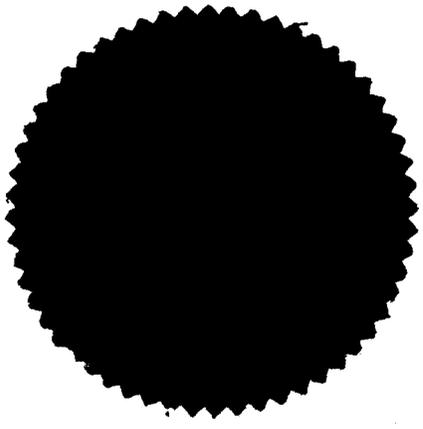
**Regional Officer**  
Maharashtra Pollution Control Board  
AMRAVATI

I do swear in the name  
solemnly affirm  
that, This is my name and signature  
(or mark) and that the Contents of this  
my affidavit are true and correct.

After Attestation  
Signature of deponent\*

**SWAPNIL S. JAJU**  
NOTARY ADVOCATE  
Amravati (M.S.) India  
Reg.No. 15679

N.R.S. No. 71398/2023  
Date 25.11.2023  
**THIS DOCUMENT**  
**CONTAINS.....PAGES**



**MAHARASHTRA POLLUTION CONTROL BOARD**  
**SUB-REGIONAL OFFICE- AMRAVATI-I**

Ph. No: (0721) 2563594  
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“Sahkar Surbhi” Bapatwadi, Near  
Vivekanand Colony,  
Amravati- 444606.

VISIT REPORT

Dtd. 02/12/2022

- 1) **Name of ULB** : Amravati Municipal Corporation, Amravati, Solid Waste site at S. No.155 & 156, Mouje Peth(Sukali),Ta.& Dist. Amravati, G. No. 295/2, Mouje Akoli Ringroad, Badnera, Ta.& Dist. Amravati and Sr.No.110,Kondeshwar Naka, Badnera, Ta. and Dist:Amravati
- 2) **Visited by** : Undersigned Officials of MPC Board,Amravati.
- 3) **Contacted to representative** : Undersigned Officials of Amravati Municipal Corporation

**Observations :**

This has in reference with the application O.A. No. 60/2019 (WZ) Ganesh Dadarao Anasane V/s. Amravati Municipal Corporation and Others filed at Hon'ble National Green Tribunal Principal Bench New Delhi. In accordance with the verification of the compliance of order passed by Hon'ble NGT in the said matter the site for solid waste located at S. No. 155, 156, Peth (Sukali) Ta. Dist. Amravati and G. No. 295/2, Mouje Akoli Ringroad, Badnera, Ta. And Dist. Amravati and AMC submitted Affidavit on 13.08.2022 in above matter, the site has been visited along with the representative of Amravati Municipal Corporation, Amravati Shri R.M. Pawar, City Engineer AMC, Amravati.

- 1) **Observations at the site at S. No. 155 & 156, Mouje- Peth(Sukali),Ta.& Dist. Amravati :-**  
The area of the solid waste site is 9.35 ha. The Amravati Municipal Corporation, Amravati has conducted the biomining with screening of legacy waste as per approved DPR is 1.31 lacs M<sup>3</sup> as reported by AMC officer. He further reportedly told that the quantity of actual Biomining of legacy waste is 1.45 Lac M<sup>3</sup> (Cubic Meter) done & area of reclaimed land after biomining activity is about 32,800 Sq. Mtrs. so far and the remaining legacy waste about 4.51 Lacs M<sup>3</sup>(Cubic Meters) biomining is to be completed up to Dec.2023. Municipal corporation has provided Material Recovery Facility (MRF) within the shed of dimension 26 mtrs. x 135 mtrs. having concreted floor. They have commissioned the said facility on 16/12/2021. The MRF consists of Presorting section, Preparatory section and Finishing section. The installed capacity of MRF is 200 MT/day. Apart from this, they have provided concreted windrows platform of area 6500 Sq. Mtrs. It is also observed that they have installed the weigh bridge at the site and made operational. During the visit the MRF was found in operation. The AMC officer reported that Sanitary Land Fill will be provided on the reclaimed land through Biomining.

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- i) During the visit the biomining activity was found in operation. Amravati Municipal Corporation, Amravati has issued Work Order on 07.07.2022 to the M/s Supreme Gold Irrigation Ltd. AMC officer was asked regarding the quantum of legacy waste biomined during the last one month, on which the officer reported that the quantity of biomined legacy waste is under assessment & will be completed in 2-3 days.
- ii) They have provided leachate collection tank at the site, but leachates collection system was not proper/adequate. The proper vent needs to be provided to the leachate collection tank.
- iii) Municipal Corporation has not constructed/designed the storm water drain in such a way that the surface runoff water is diverted from the Solid waste processing/landfilling site.
- iv) The daily waste collected is weighed & records are maintained.

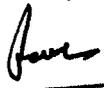
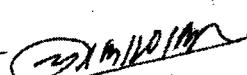
2) Observations at the site at G. No. 295/2, Mouje Akoli Ringroad, Badnera, Ta. & Dist. Amravati :-

- i) The AMC has installed and commissioned the MRF of capacity 100 T/day (8 hrs.). They have commissioned the said facility on 16/07/2021. During the visit the AMC officer reported that the incoming solid waste at the site is about 40-50 T/day. The MRF consists of Presorting section, Preparatory section and Finishing section. The Refused Derived Fuel (RDF) will be disposed off by way of giving it to M/s. Central India EPR Corporation for further disposal at cement industry. During the visit the said facility was found in operation.
- ii) They have provided leachate collection tank at the site, but the leachate carrying drains require cleaning.

3) Observations at the site at Sr.No.110, Kondeshwar naka, Badnera, Tal & Dist Amravati:-

AMC has obtained Authorization to set up & waste management facility having capacity 50 MT/D from MPC Board & valid up to 31.01.2024. It is proposed solid waste processing site for futuristic point of view reported by representative of Amravati Municipal Corporation. However at present they have not taken any steps at the said site.

As reported by representative of Amravati Municipal Corporation, Amravati presently the daily solid waste generation from Amravati Municipal Corporation area is about 200-230 T/day. Out of the total generation of 200 T/day about 40-50 T/day solid waste is processed at the site G. No. 295/2, Mouje Akoli Ring Road, Badnera and remaining about 150-160 T/day solid waste is being processed at S. No. 155 & 156, Mouje Peth, Ta. Dist. Amravati. The Amravati Municipal Corporation, Amravati is now processing the daily solid waste generated i.e. 200 T/day in both the facilities.

				
(R.M. Pawar)	Mr. Iqbal Khan	S.G. Karankar	(J. H. Purate)	(Dhanashree Patil)
Executive Engineer AMC, Amravati	City Engineer AMC, Amravati	Field Officer, MPCB, SRO, Amravati-I	Field Officer, MPCB, SRO, Amravati-I	Sub-Regional Officer, MPCB, SRO, Amravati-I

**MAHARASHTRA POLLUTION CONTROL BOARD**

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Email : rohq@mpcb.gov.in



Kalpataru Point, 3rd & 4th floor,  
Sion- Matunga Scheme Road No. 8,  
Opp. Cine Planet Cinema, Near Sion Circle,  
Sion (E),  
Mumbai - 400 022

No: BO/MSWA/B- 2003 000011

Date: 11/13/20

**FORM -II**  
[See - Rule 16 (1)]

To,  
**The Municipal Commissioner,**  
Amravati Municipal Corporation,  
Amravati.

**Sub:** Authorization under Solid Waste Management Rules, 2016.

**Ref:** Your online application for grant of authorization UAN No. MPCB-  
MSW\_AUTH-0000000409 Dtd. 29/08/2019.

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes **The Commissioner**, having administrative office at **Amravati Municipal Corporation, Amravati** to set up and operate waste management facility including preprocessing for dry waste, windrow composting of wet waste having capacity 100 MT/D at Plot No. 01 and 03 under sheet No. 26B Mauja-Akoli Ring Road, Badnera, Tal & Dist- Amravati on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The authorization is hereby granted to setup and operate the facility for processing, recycling, treatment and disposal of solid waste.
2. The Solid Waste Management authorization is valid for the period up to **31/01/2024**.
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules.
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of **Solid Waste Management Rules, 2016** attracts the penal provisions of the **Environment (Protection) Act, 1986 (29 of 1986)**.
6. **This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.**
7. The Corporation shall strictly follow the EIA Notification/ 2006.

8. The Corporation shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
9. The Corporation shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
10. Corporation shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
11. Corporation shall make an application for renewal of the Authorization at least 60 days before the date of the expiry of the Authorization.
12. This is issued with the approval of Consent Committee of the Board in its meeting held on 14/02/2020.

(E. Ravediran, IAS)  
Member Secretary

**D. A. - Annexure- I**

**Copy f. w. cs-**

**The District Collector, Amravati** - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

**Copy to:**

- 1) **Regional Officer, MPCB, Amravati / Sub Regional Officer, MPCB, Amravati-1** - For necessary action and follow up.
- 2] Master File.

ANNEXURE -I

Terms & Conditions to Operate Municipal Solid Waste Processing/ Waste Disposal Facilities and sanitary landfill site at following location by The Municipal Commissioner, Amravati Municipal Corporation, Amravati as mention below.

1. 100 MT/ Day of Solid Waste generated shall be processed and disposed as below:

Sr. No	Operating Agency	Location of waste processing site	Municipal Waste	Method of Treatment
1.	Amravati Municipal Corporation, Amravati	Plot No. 01 and 03 under sheet No. 26B Mauja Akoli Ring Road, Badnera, Tal & Dist- Amravati	100.0 MT/Day	<ol style="list-style-type: none"> <li>1. Preprocessing for dry waste, windrow composting of wet waste.</li> <li>2. Segregated waste like Metal, Paper, Plastic etc. shall be disposed through rack pickers by sale for recycle.</li> <li>3. The non- Biodegradable inert waste residues of waste processing facilities as well as pre- processing reject from waste processing facilities shall be disposed off by secured landfill.</li> </ol>

**Note :**

- 1] The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.
- 2] At the initial stage of collection of Municipal solid Wastes the waste minimization and segregation shall be carried out at source to avoid burden on the waste processing site.
2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in **Schedule I and II** as per Solid Waste Management Rules, 2016.
3. The corporation shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in -Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
4. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development. Department in metropolitan cities and to the District Collector in all other cases.
5. The inert generated during handling and processing of MSW shall be properly land filled at authorized site.
6. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
7. Tipper and Dumper shall be avoided. Closed body bins shall be used or compactor shall be used for MSW collections.
8. Raw waste material shall not be dumped/stored temporary at this site.
9. All recyclable material shall be segregated at source and before receiving at disposal site.

10. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the corporation.
11. The gas cleaning system shall be installed with comprehensive scrubbing system and shall be analyzed monthly for parameters like PCBs, PAHs, Dioxins, Furans, H<sub>2</sub>S, CS<sub>2</sub> etc.
12. The inert created during handling and processing of MSW shall be properly land filled at authorized site.
13. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the corporation.
14. Corporation shall submit Bank Guarantee of Rs. 5 lacs towards compliance of authorization conditions to the Board within 15 days period from issuance of this authorization, which will be valid for a period of five year.
15. Corporation shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
16. The Corporation shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
17. The Corporation shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
18. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
19. Corporation shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
20. This is issued with the approval of Consent Committee of the Board in its meeting held on 14/02/2020.

  
(E. Ravendiran, IAS)  
Member Secretary

2489

# MAHARASHTRA POLLUTION CONTROL BOARD

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Mumbai - 400 022

**No:** BO/MSWA/B-200300010

**Date:** 11 / 13 / 20

**FORM -II**  
[See – Rule 16 (1)]

To,  
**The Municipal Commissioner,**  
Amravati Municipal Corporation,  
Amravati.

**Sub:** Authorization under Solid Waste Management Rules, 2016.

**Ref:** Your online application for grant of authorization UAN No. MPCB-  
MSW\_AUTH-0000000426 Dtd. 29/08/2019.

The **Maharashtra Pollution Control Board** after examining the proposal hereby authorizes **The Commissioner**, having administrative office at **Amravati Municipal Corporation, Amravati** to set up and operate waste management facility including preprocessing for dry waste, windrow composting of wet waste having capacity 50 MT/D at Survey No. 110, Kondeshwar naka, Badnera, Tal & Dist- Amravati on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The authorization is hereby granted to setup and operate the facility for processing, recycling, treatment and disposal of solid waste.
2. The Solid Waste Management authorization is valid for the period up to **31/01/2024**.
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules.
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of **Solid Waste Management Rules, 2016** attracts the penal provisions of the **Environment (Protection) Act, 1986 (29 of 1986)**.
6. **This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.**
7. The Corporation shall strictly follow the EIA Notification, 2006.

8. The Corporation shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
9. The Corporation shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
10. Corporation shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
11. Corporation shall make an application for renewal of the Authorization at least 60 days before the date of the expiry of the Authorization.
12. This is issued with the approval of Consent Committee of the Board in its meeting held on 14/02/2020.

(E. Ravediran, IAS)  
Member Secretary

**D. A. - Annexure- I**

**Copy f. w. cs-**

**The District Collector, Amravati** - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

**Copy to:**

- 1) **Regional Officer, MPCB, Amravati / Sub Regional Officer, MPCB, Amravati-1** - For necessary action and follow up.
- 2] Master File.

ANNEXURE -I

Terms & Conditions to Operate Municipal Solid Waste Processing/ Waste Disposal Facilities and sanitary landfill site at following location by **The Municipal Commissioner, Amravati Municipal Corporation, Amravati** as mention below.

**1. 50 MT/ Day of Solid Waste generated shall be processed and disposed as below:**

Sr. No	Operating Agency	Location of waste processing site	Municipal Waste	Method of Treatment
1.	Amravati Municipal Corporation, Amravati	Survey No. 110, Kondeshwar naka, Badnera, Tal & Dist- Amravati	50.0 MT/Day	1. Preprocessing for dry waste (RD windrow composting of wet waste. 2. Segregated waste like Metal, Pap Plastic etc. shall be disposed through rack pickers by sale for recycle. 3. The non- Biodegradable inert waste residues of waste processing facilities as well as pre- processing reject from waste processing facilities shall be disposed off by secured landfill.

**Note :**

- 1] The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.
- 2] At the initial stage of collection of Municipal solid Wastes the waste minimization and segregation shall be carried out at source to avoid burden on the waste processing site.
2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in **Schedule I and II** as per Solid Waste Management Rules, 2016.
3. The corporation shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in -Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
4. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development. Department in metropolitan cities and to the District Collector in all other cases.
5. The inert generated during handling and processing of MSW shall be properly land filled at authorized site.
6. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
7. Tipper and Dumper shall be avoided. Closed body bins shall be used or compactor shall be used for MSW collections.
8. Raw waste material shall not be dumped/stored temporary at this site.
9. All recyclable material shall be segregated at source and before receiving at disposal site.

10. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the corporation.
11. The gas cleaning system shall be installed with comprehensive scrubbing system and shall be analyzed monthly for parameters like PCBs, PAHs, Dioxins, Furans, H<sub>2</sub>S, CS<sub>2</sub> etc.
12. The inert created during handling and processing of MSW shall be properly land filled at authorized site.
13. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the corporation.
14. Corporation shall submit Bank Guarantee of Rs. 5 lacs towards compliance of authorization conditions to the Board within 15 days period from issuance of this authorization, which will be valid for a period of five year.
15. Corporation shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
16. The Corporation shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
17. The Corporation shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
18. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
19. Corporation shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
20. This is issued with the approval of Consent Committee of the Board in its meeting held on 14/02/2020.

  
(E. Ravendiran, IAS)  
Member Secretary

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Kalpataru Point, 3rd & 4th floor,  
Sion- Matunga Scheme Road No. 8,  
Opp. Cine Planet Cinema, Near Sion Circle,  
Sion (E),  
Mumbai - 400 022

No: BO/MSWA/B-/ce-200/000004

Date: 01/01/2020

**FORM -II**  
[See - Rule 16 (1)]

To,  
**The Municipal Commissioner,**  
Amravati Municipal Corporation,  
Amravati.

**Sub:** Authorization under Solid Waste Management Rules, 2016.

**Ref:** Your online application for grant of authorization UAN No. MPCB-  
MSW\_AUTH-0000000404 Dtd. 29/08/2019.

The **Maharashtra Pollution Control Board** after examining the proposal hereby authorizes **The Commissioner**, having administrative office at **Amravati Municipal Corporation, Amravati** to set up and operate integrated waste management facility including preprocessing for dry, windrow composting wet waste and Biogas for wet waste having capacity 200 MT/D at S. No. 155 and 156 Peth (Sakoli), Tal & Dist- Amravati on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The authorization is hereby granted to setup and operate the facility for processing, recycling, treatment and disposal of solid waste.
2. The Solid Waste Management authorization is valid for the period up to **31/01/2024**.
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules.
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of **Solid Waste Management Rules, 2016** attracts the penal provisions of the **Environment (Protection) Act, 1986 (29 of 1986)**.
6. **This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.**
7. The Corporation shall strictly follow the EIA Notification, 2006.

8. The Corporation shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
9. The Corporation shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
10. Corporation shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
11. Corporation shall make an application for renewal of the Authorization at least 60 days before the date of the expiry of the Authorization.
12. This is issued with the approval of Consent Committee of the Board in its meeting held on 27/11/2019.

(E. Ravediran, IAS)  
Member Secretary

D. A. - Annexure- I

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The District Collector, Amravati - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

Copy to:

- 1) Regional Officer, MPCB, Amravati / Sub Regional Officer, MPCB, Amravati-1 - For necessary action and follow up.
- 2] Master File.

Terms & Conditions to Operate Municipal Solid Waste Processing/ Waste Disposal Facilities and sanitary landfill site at following location by The Municipal Commissioner, Amravati Municipal Corporation, Amravati as mention below.

**1. 200 MT/ Day of Solid Waste generated shall be processed and disposed as below:**

Sr. No	Operating Agency	Location of waste processing site	Municipal Waste	Method of Treatment
1.	Amravati Municipal Corporation, Amravati	S. No. 155 and 156 Peth (Sakoli), Tal & Dist- Amravati.	200.0 MT/Day	1. Preprocessing for dry, windrc composting for wet waste and Biog. for wet waste. 2. Segregated waste like Metal, Paper Plastic etc. shall be disposed through rack pickers by sale for recycle. 3. The non- Biodegradable inert was residues of waste processing facilities as well as pre- processing reject from waste processing facilities shall be disposed off by secured landfill.

**Note :**

- 1] The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.
- 2] At the initial stage of collection of Municipal solid Wastes the waste minimization and segregation shall be carried out at source to avoid burden on the waste processing site.
2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in **Schedule I and II** as per Solid Waste Management Rules, 2016.
3. The corporation shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in -Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
4. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development. Department in metropolitan cities and to the District Collector in all other cases.
5. The inert generated during handling and processing of MSW shall be properly land filled at authorized site.
6. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
7. Tipper and Dumper shall be avoided. Closed body bins shall be used or compactor shall be used for MSW collections.
8. Raw waste material shall not be dumped/stored temporary at this site.
9. All recyclable material shall be segregated at source and before receiving at disposal site.

10. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the corporation.
11. The gas **cleaning** system shall be installed with comprehensive scrubbing system and shall be analyzed monthly for parameters like PCBs, PAHs, Dioxins, Furans, H<sub>2</sub>S, CS<sub>2</sub> etc.
12. The inert created during handling and processing of MSW shall be properly land filled at authorized site.
13. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the corporation.
14. Corporation shall submit Bank Guarantee of Rs. 5 lacs towards compliance of authorization conditions to the Board within 15 days period from issuance of this authorization, which will be valid for a period of five year.
15. Corporation shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
16. The Corporation shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
17. The Corporation shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
18. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
19. Corporation shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
20. This is issued with the approval of Consent Committee of the Board in its meeting held on 27/11/2019.

  
(E. Ravendiran, IAS)  
Member Secretary